

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. T.A. 65 of 1996(CR 2181(w)/82) Date of order : 24.6.97.

Present : Hon'ble Dr. B. C. Sarma, Member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

R. N. PRASAD

VS.

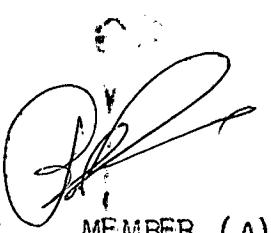
UNION OF INDIA & ORS.

For applicant : Mr. Samir Ghosh, Counsel.

For respondents : Mr. C. Samaddar, Counsel.

When the hearing of the T.A. was taken up today, Mr. Samir Ghosh, 1d. counsel for the applicant, submitted that the applicant in this T.A. has challenged the transfer order passed on 18.2.82 as set out in annexure A to the T.A. The applicant has already retired on attaining the age of superannuation. There was however, an interim order passed by the High Court. Mr. Ghosh now submits that this application has become infructuous. We have heard the 1d. counsel for both the parties and we find that since the application has become infructuous, it is dismissed. No order is passed as regards costs.

MEMBER (J)



Dr. B. C. Sarma

MEMBER (A)